

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3558 of 2021**

Raja Kumar Swarnkar

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. Ranjan Kr. Singh, Advocate

For the State

: Mr. Jitendra Pandey, A.P.P.

02/13.04.2021 Heard Mr. Ranjan Kr. Singh, learned counsel for the petitioner and Mr. Jitendra Pandey, learned A.P.P. for the State.

The petitioner is an accused in connection with Sahibganj (T) P.S. Case No. 109/2020.

The petitioner had established physical relationship with the informant on the pretext of marriage. It has been alleged that the informant herself had subsequently refused to solemnize marriage and on 19.09.2020 she was subjected to assault by the petitioner.

It appears that the petitioner has also instituted a counter case against the informant and her family members being Sahibganj (T) P.S. Case No. 110/2020. So far as the allegations are concerned the informant appears to be a consenting party to the sexual overtures made by the petitioner. The petitioner is in custody since 20.09.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Sahibganj in connection with Sahibganj (T) P.S. Case No. 109/2020.

(R. Mukhopadhyay, J.)